06/7/2024

(TO BE PUBLISHED IN THE DELHI GAZETTE PART-IV EXTRA ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(HOME POLICE-I/ESTABLISHMENT DEPARTMENT)
5TH LEVEL, 'C' WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI.

No. F. 11/08/2024/HP-II/Part file-I/1674 to 1689 Dated: 2/7/2024

NOTIFICATION

In exercise of the power conferred by Section 37 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023) read with S.O. 2506(E) dated 28th June, 2024, issued by Ministry of Home Affairs, Government of India, the Lt. Governor of National Capital Territory of Delhi hereby specifies the following for the purpose of Bharatiya Nagarik Suraksha Sanhita, 2023:

1. The police control room located at the District Headquarters of every Police District are declared to be the police control room established under the provisions of Sub-section (a) of Section 37 of Bhartiya Nagrik Suraksha Sanhita (BNSS) 2023.

2. The police control room of the Delhi Police Headquarters is also declared to be the police control room for Government of NCT of Delhi established under the provisions of Sub-section (a) of Section 37 of Bhartiya Nagrik Suraksha Sanhita (BNSS) 2023.

3. The Officer In-charge of the Police Control Room located at the District Headquarters is designated as the officer responsible for maintenance and display of information under Sub-section (b) of Section 37 of Bhartiya Nagrik Suraksha Sanhita (BNSS) 2023.

4. The Officer Incharge of the Police Control Room located at every Police Station is designated as the officer responsible for maintenance and display of information under Sub-section (b) of Section 37 of Bhartiya Nagrik Suraksha Sanhita (BNSS) 2023

This notification shall come into force with immediate effect.

In the Name and by order of
Lieutenant Governor of NCT of Delhi,

2/7/2024
(DR. SHASHIPAL DABAS)
DY. SECRETARY (HOME-I)
GOVT. OF NCT OF DELHI

04 JUL 2024

OIC (Security cell) / OIC (Grant Br.)

F. No. 11/08/2024/HP-II/Part file-I/ 1674 to 1689 Dated: 2/7/2024

Copy forwarded to the following for information and necessary action:

1. Registrar General, Supreme Court of India, New Delhi.
2. Registrar General, High Court of Delhi, New Delhi.
3. Principal District & Session Judge (HQ), Tis Hazari Court complex, Delhi
4. Secretary, Govt. of India, Ministry of Home Affairs, New Delhi.
5. Secretary, Govt. of India, Ministry of Law, Justice & Legal Affairs, Shastri Bhawan, New Delhi.
6. Director, Intelligence Bureau, Govt. of India, North Block, New Delhi.
7. Director, Central Bureau of Investigation, CGO Complex, Lodhi Road, New Delhi.
8. Director, NCRB, Govt. of India, Ministry of Home Affairs, East Block-I, R.K Puram, New Delhi.
9. Additional Secretary (UT), Govt. of India, Ministry of Home Affairs, North Block, New Delhi.
10. The Principal Secretary of Lt. Governor, Delhi.
11. The Divisional Commissioner, GNCT, Delhi, 5, Sham Nath Marg, Delhi.
12. The Principal Secretary, Law & Judicial, GNCT, Delhi.
13. **The Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi.**
14. OSD to Chief Secretary, GNCT, Delhi.
15. The Supdt. (GAD Cord.), GNCT of Delhi.
16. Guard file.

2/7/2024

(DR. SHASHIPAL DABAS)
DY. SECRETARY(HOME-I)
GOVT. OF NCT OF DELHI

(दिल्ली राजपत्र असाधारण के भाग–IV में प्रकाशनार्थ)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(गृह पुलिस–I/स्थापना विभाग,
पांचवा तल, सी–विंग, दिल्ली सचिवालय, आई0पी0 एस्टेट, नई दिल्ली

फा0 सं0 11/08/2024/गृ0पु0–II/पार्ट फाइल–I/1674 से 1689 दिनांक: 02/07/2024

अधिसूचना

गृह मंत्रालय, भारत सरकार द्वारा जारी दिनांक 28 जून, 2024 की एस0ओ0 2506 (ई) के साथ पठित भारतीय नागरिक सुरक्षा संहिता 2023 (2023 का अधिनियम 46) की धारा 37 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल एतद् द्वारा भारतीय नागरिक सुरक्षा संहिता 2023 के प्रयोजनार्थ निम्नलिखित को निर्दिष्ट करतें हैं :

1. प्रत्येक पुलिस जिले के जिला मुख्यालय पर स्थित पुलिस नियंत्रण कक्ष को भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस) 2023 की धारा 37 की उप–धारा (क) के प्रावधानों के अतंर्गत स्थापित पुलिस नियंत्रण कक्ष घोषित किया जाता है।
2. दिल्ली पुलिस मुख्यालय के पुलिस नियंत्रण कक्ष को भी भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस) 2023 की धारा 37 की उप–धारा (क) के प्रावधानों के अतंर्गत स्थापित राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार हेतु पुलिस नियंत्रण कक्ष घोषित किया जाता है।
3. जिला मुख्यालय पर स्थित पुलिस नियंत्रण कक्ष के प्रभारी अधिकारी को भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस) 2023 की धारा 37 की उप–धारा (ख) के अतंर्गत अनुरक्षण तथा सूचना के प्रदर्शन हेतु उत्तरदायी अधिकारी के रूप में नामित किया गया है।
4. प्रत्येक पुलिस स्टेशन पर स्थित पुलिस नियंत्रण कक्ष के प्रभारी अधिकारी को भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस) 2023 की धारा 37 की उप–धारा (ख) के अतंर्गत अनुरक्षण तथा सूचना के प्रदर्शन हेतु उत्तरदायी अधिकारी के रूप में नामित किया गया है।

यह अधिसूचना तत्काल प्रभाव से लागू होगी।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से और उनके नाम पर,
शशिपाल डबास
(डॉ0 शशिपाल डबास)
उप–सचिव (गृह–I)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

का0 सं0 11/08/2024/गृ0पु0–II/पार्ट फाइल 1674 से 1689 दिनांक: 2/7/2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषितः–

1. महापंजीयक, भारत का सर्वोच्च न्यायालय, नई दिल्ली ।
2. महापंजीयक, दिल्ली उच्च न्यायालय, नई दिल्ली ।
3. प्रधान जिला एवं सत्र न्यायाधीश (मुख्यालय), तीस हजारी न्यायालय परिसर, दिल्ली।
4. सचिव, गृह मंत्रालय, भारत सरकार, नई दिल्ली।
5. सचिव, विधि, न्यायिक एवं विधायी कार्य मंत्रालय, भारत सरकार, शास्त्री भवन, नई दिल्ली।
6. निदेशक, आसूचना ब्यूरो, नॉर्थ ब्लॉक, भारत सरकार, नई दिल्ली।
7. निदेशक, केंद्रीय अन्वेषण ब्यूरो, सीजीओ कॉम्प्लेक्स, लोधी रोड, नई दिल्ली।
8. निदेशक, एनसीआरबी, गृह मंत्रालय, भारत सरकार, ईस्ट ब्लॉक–I, आर0के0 पुरम, नई दिल्ली।
9. अपर सचिव (यूटी), गृह मंत्रालय, भारत सरकार, नॉर्थ ब्लॉक, नई दिल्ली।
10. प्रधान सचिव, उपराज्यपाल, दिल्ली।
11. मण्डलीय आयुक्त, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, 5 शाम नाथ मार्ग, दिल्ली।
12. प्रधान सचिव, विधि एवं न्याय, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।
13. आयुक्त पुलिस, दिल्ली पुलिस मुख्यालय, जय सिंह रोड, नई दिल्ली ।
14. विशेष कार्याधिकारी, मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।
15. अधीक्षक (सा0प्र0वि0/समन्वय), राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।
16. गार्ड फाइल।

शशिपाल डबास

(डॉ0 शशिपाल डबास)
उप–सचिव (गृह–I)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

105
20/7/2024

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 40689 – 40809/Genl./Misc./Circulation/2024 Dated, Delhi the 11 JUL 2024

Sub:- Regarding circulation of the Notification conferred by Section 37 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023) read with S.O. 2506(E) dated 28th June, 2024

Forwarded a copy of Notification No. F.11/08/2024/HP-II/Part file-I/1674 to 1689 dated 02/07/2024 and this office bearing diary No. 1328/B dated 04/07/2024 received from Dr. Shashipal Dabas, Dy. Secretary(Home-I), Governemnt of NCT of Delhi, (Home Police-I/Establishment Department), 5th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi (Copy of the Notification enclosed), to be circulated for information to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(RAVINDER BEDI)
Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi

Encl. As above

Seen website
20/7

SUNIL KUMAR SHARMA
CHAIRMAN
I.T. & DIGITIZATION
DELHI DISTRICT COURT
20/7/2024